

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO.178 of 1996.

Between

Dated: 19.2.1996.

D. Kamalamma

...

Applicant

And

1. The General Manager, South Central Railway, Secunderabad (A.P.)
2. The Chief Personnel Officer, South Central Railway, Secunderabad (A.P.).
3. The Chief Works Manager, South Central Railway, Hubli, Dharwad District.
4. The Workshop Personnel Officer, South Central Railway, Hubli, Dharwad District, Karnataka State.

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Respondents

Counsel for the Applicant : Sri. P.Rathaiah

Counsel for the Respondents : Sri. N.R.Devaraj, SC for Rlys.

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

O.A. 178/96.

Dt. of Decision : 19-02-96.

ORDER

1. As per Hon'ble Shri R. Rangarajan, Member (Admn.)

This OA is filed praying for a direction to R-1  
to consider the application of the applicant for appointment  
on compassionate ground.

2. The father of the applicant was reported to be  
mentally un-sound and it is also stated that he was removed  
from service on 16-7-1987.

3. This OA is filed for compassionate ground appointment  
to his wife who is the applicant in this OA. Compassionate  
ground appointment can be granted only to the employee who  
has died in harness or medically unfit for all categories  
of service while in service. A removed employee is not  
entitled to get compassionate ground appointment to his wife  
or to his son. However, if the removal order is set aside  
there is a case for the applicant for considering her on  
compassionate ground appointment on account of her husband  
having medically de-categorised for all categories of service  
in railways. Hence this application has to be dismissed. But  
this dismissal will not stand in the way of the applicant for  
asking for compassionate ground appointment if the removal  
of the husband from railway service is set aside.

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4. In the result, the OA is dismissed at the admission stage itself. But this dismissal will not stand in the way of the applicant for asking for compassionate ground appointment by filing a fresh OA if so advised after the removal order is set aside.

5. No costs.

*R. Rangarajan*

(R. Rangarajan)  
Member(Admn.)

Dated : The 19th February 1996.  
(Dictated in Open Court)

*Amriti 26-26*

Deputy Registrar(Judl.)

Copy to:-

1. The General Manager, South Central Railway, Secunderabad.
2. ~~the~~ Chief Personnel Officer, South Central Railway, Sec'bad.
3. The Chief Works Manager, South Central Railway, Hubli, Dharwad District, Karnataka State.
4. The Workshop Personnel Officer, South Central Railway, Hubli Dharwad, District, Karnataka State.
5. One copy to Sri. P.Rathaiah, advocate, CAT, Hyd.
6. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

I COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 19/2/1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

O.A.No. 1787/96

T.A.No. (w.p.No.)  
Admitted and Interim directions issued.

Allowed.

Disposed of with directions  
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Space (Copy)

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal प्रेषण/DESPATCH
29 FEB 1996
हैदराबाद बायालीठ HYDERABAD BEN. II

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